

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Central Excise Appeal No. 20895 of 2016

(Arising out of Order-in-Original No. COC-EXCUS-000-COM-
65-71-15-16 dated 29/02/2016 passed by Commissioner Of
Central Excise, Customs and Service Tax , COCHIN)

KKR Products

Okkal P.O., Kalady,
Ernakulam District
Kerala - 683550
KERALA

Appellant(s)

VERSUS

**Commissioner of Central
Excise, Customs and
Service Tax Cochin-cce**

C R BUILDING,
I S PRESS ROAD, ERNAKULAM,
COCHIN, - 682018
KERALA

Respondent(s)

APPEARANCE:

None for the appellant.

Shri K.A. Jathin, Deputy Commissioner(AR)

CORAM:

HON'BLE Dr. D.M. MISRA, MEMBER (JUDICIAL)

HON'BLE Mrs. R. BHAGYA DEVI, MEMBER (TECHNICAL)

Final Order No. 20115 / 2023

Date of Hearing: 22/02/2023

Date of Decision: 22/02/2023

Per : DR. D.M.MISRA

None for the appellant. Appellant submits that they have availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been accepted by the Department and Discharge Certificate has also been issued by the Designated Committee,

which has also been produced on record. In view of the Discharge Certificate, the present appeal is dismissed as deemed to have been withdrawn.

(Dictated and pronounced in open court)

(Dr. D.M. MISRA)
MEMBER (JUDICIAL)

(R. BHAGYA DEVI)
MEMBER (TECHNICAL)

Raja...